

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.1869/2017

this the 25th day of May, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Ashok Kumar Dhiman
Aged 60 years
S/o Shri Rikhi Ram
Retired from the post of XEN/Welding
Northern Railway, Baroda House, New Delhi
R/o H.No.1602-Z/4, Prehladpuri Colony Workshop Road
Near ITI, Yamuna Nagar (Haryana)-135001. Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through the General Manager
Northern Railway, Baroda House, New Delhi.
2. The General Manager (P)
Northern Railway, Baroda House
New Delhi. Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, a Retired XEN/Welding , filed the present OA seeking the following reliefs:-

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not considering and not granting the interest on the delayed payment of retirement benefits of the applicant is illegal, arbitrary and against the rules and consequently, pass an order directing the respondents to grant the interest @ 12% PA to the applicant on his retirement benefits of the applicant including leave encashment from the date of retirement till the date of payment at any early date.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

3. It is seen that after the respondents released the payment to the applicant, the applicant has not preferred any representation claiming interest on the amounts paid belatedly to him, which is his claim in the instant O.A.

4. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to file appropriate representation ventilating his grievances to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation, the respondents shall consider the same and pass appropriate reasoned and speaking order within 60 days there from, in accordance with law. No costs.

Let a copy of this O.A., be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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